

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. – I

Service Tax Appeal No. 26229 of 2013

(Arising out of **Order-in-Original** No.50/2012-Adjn(ST) dated 31.12.2012 passed by
Commissioner of Central Excise, Customs & Service Tax, Hyderabad-II)

State Bank of India

Overseas Branch, Jubilee Hills,
Hyderabad,
Telangana – 500 033.

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APPELLANT

VERSUS

**Commissioner of Central Excise
& Service Tax
Hyderabad – I**

Kendriya Shulk Bhavan,
L.B. Stadium Road,
Basheerbagh, Hyderabad,
Telangana – 500 004.

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RESPONDENT

APPEARANCE:

None for the Appellant.

Shri K. Sreenivasa Reddy, Authorised Representative for the Respondent.

**CORAM: HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE Mr. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30252/2025

Date of Hearing:31.07.2025

Date of Decision:31.07.2025

[ORDER PER: A.K. JYOTISHI]

Nobody appeared on behalf of the appellant. However, Learned AR informs that the amount involved and issue in dispute has already been settled through the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and in support of the same he has furnished Form-IV. On perusal of the same it is apparent that the disputed amount has been settled through SVLDRS and discharge certificate in SVLDRS Form IV has also been issued by the Department. Accordingly, the request of the appellant for closure of the appeal is allowed.

2. Learned AR has no objection for disposal of the matter as the disputed amount has been settled by appellant through the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 (SVLDRS).

3. Accordingly, this appeal is disposed off as withdrawn in view of the settlement between the parties under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in open court)

(A.K. JYOTISHI)
MEMBER (TECHNICAL)

(ANGAD PRASAD)
MEMBER (JUDICIAL)

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